

HIGH COURT OF JAMMU AND KASHMIR
(Office of the Registrar General at Jammu)

ORDER

No: 855

Dated: 15.12.2015

Registrar Judicial, High Court Wing Srinagar, shall notify the names and the particulars of the defaulters and he shall issue notice to the Lawyers who are yet to deposit the license fee and electricity charges in lieu of the allotment of the chambers made in their favour in the Srinagar Wing of the Hon'ble High Court. In case of the default of the payment of the license fee and the electricity charges, the allotment/license shall be cancelled.

By Order


(M. K. Hanjura)
Registrar General

No: 21728-34/LP

Dated: 15.12.2015

Copy to the:-

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K,
2. Secretary to Hon'ble Judges, High Court of J&K,
.....for information of His Lordship.
3. Registrar Vigilance, High Court of J&K, Jammu,
4. Registrar Judicial, High Court of J&K, Srinagar,
.....for information.
5. Incharge NIC for uploading the same on the High Court website.
6. Order file.


Registrar General